

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-813/ND/2022

IN THE MATTER OF:

M/s. Shyam Metalics and Energy Ltd.

...PETITIONER

Vs.

M/s. Mideast Integrated Steel Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Ms. Geetika Sharma, Ld. Counsel

For the Respondent/Corporate Debtor :Mr. Aditya Nayyar, Ld. Counsel

ORDER

Mr. Aditya Nayyar, Ld. Counsel appearing for the Corporate Debtor has submitted that his client is willing to give a cheque of Rs.20,00,000/- in favour of Shyam Metalics and Energy Limited dated 16.03.2023 and another cheque dated 15.04.2023 in favour of Shyam Metalics and Energy Limited for an amount of Rs.88,08,800/- both towards the principal outstanding amount to the Operational Creditor. He submits that these two cheques will be handed over to Ms. Geetika Sharma, Ld. Counsel appearing for the Operational Creditor during the course of the day. Ms. Geetika Sharma, Ld. Counsel for the Operational Creditor submitted that her clients are not ready to accept the cheques, however also seeks time to take instructions. List on **21.03.2023** for further orders.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)